

- (c) if so, the details thereof; and  
 (d) if not, the reasons therefor?

THE MINISTER OF STATES IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) Facilities for heart surgery (both open & closed heart surgery) are available in most of the major government hospitals in the country. The specialised hospitals like AIIMS and G.B. Pant Hospital in Delhi, PGIMER, Chandigarh, etc. do not charge any operation fees or Doctors fee, but the patient has to pay the actual charges for materials and consumables required for the operation.

(b) to (d) Heart surgery is a super specialised procedure which can be performed only in tertiary level Health Care Institutions where the other support facilities are available. 'Health' being a State subject it is for State Governments to provide facilities for heart surgery at different hospitals keeping in view the needs and resources available.

[English]

#### Passport Office at Kerala

15. SHRI MULLAPPALLY RAMACHANDRAN:

SHRI S. AJAYA KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) the number of passport applications disposed of by the Calicut, Trivandrum and Cochin passport office during 1996-97 and pending at present, separately at these offices;

(b) whether there is a downward trend in the number of applicants for passports at the above offices as compared to previous years; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) A statement is attached.

(b) No. Sir.

(c) The question does not arise.

S.No. Office	1996		1997	
	Disposed	Pending	Disposed	Pending
	(As on 30.6.97)			
1. Cochin	83107	8590	49212	10263
2. Kozhikode	126400	22368	68878	22079
3. Trivandrum	73600	11475	42873	12528

#### Allotment of DDA Flats

16. SHRI JAI PRAKASH (HARDOL): Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to the Unstarred Question No. 6054 dated 14 May, 1997 and state:

(a) the number of flats which were constructed during 1992-93 and thereafter and are still lying unallotted;

(b) the reasons for which these flats are not allotted;

(c) the number of DDA flats allotted and payments realised during 1997 but their physical possession not yet given; and

(d) the reasons for the giving physical possession to allottees?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) The DDA has reported that 3802 flats which were constructed during 1992-93 and thereafter are still lying unallotted.

(b) These flats have not been allotted due to non-availability of electricity to be supplied by Delhi Vidyut Board.

(c) and (d) The number of flats allotted during 1997 is 10934. The allotment of flats, payment realisation from the allottees of DDA and handing over of physical possession is a continuous process. There are no such flats where allottees have made full payment and have completed the required formalities as per rule and where electricity has already been provided by Delhi Vidyut Board which remain unallotted.

#### Unauthorised Occupation

17. SHRI VIJAY SANKESHWAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether some ex-ministers, ex-MPs and other VIPs are still occupying Government bungalows/flats etc. unauthorisedly;

(b) if so, the details thereof as on June 30, 1997;

(c) the details of dues outstanding against each of them till date; and

(d) the steps taken by the Government to get these bungalows/flats vacated and the outstanding dues recovered from each of them?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (d) There are five ex-Ministers and ex-MPs who are in unauthorised occupation of General Pool accommodation. Information in regard to other VIPs is being collected and will be laid on the Table of the Sabha.